

CHAND RAM): I beg to lay on the Table:—

(1) A copy of the Dock Workers (Regulation of Employment) Second Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 449 in Gazette of India dated the 18th February, 1978, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-2076/78].

(2) A copy of the Merchant Shipping (Safety Convention Certificates) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 382 in Gazette of India dated the 18th March, 1978 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-2077/78].

(3) A copy of the Motor Vehicles (Driving Licence Fee) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 703 (E) in Gazette of India dated the 19th December, 1977 together with a corrigendum thereto published in Notification No. G.S.R. 180 (E) in Gazette of India dated the 20th March, 1978, under sub-section (4) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-2078/78].

#### NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(1) G.S.R. 392 published in Gazette of India dated the 25th March, 1978 containing corrigendum to Notification No. G.S.R. 1655 dated the 10th December, 1977.

(2) G.S.R. 427 published in Gazette of India dated the 1st April, 1978 containing corrigendum to Notification No. G.S.R. 1634 dated the 3rd December, 1977.

[Placed in Library. See No. LT-2079/78].

#### REVIEW ON THE WORKING AND ANNUAL REPORT OF NEYVELI LIGNITE CORPORATION LTD. FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI FAZLUR REHMAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Neyveli Lignite Corporation Limited, for the year 1976-77.

(2) Annual Report of the Neyveli Lignite Corporation Limited, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. see No. LT-2080/78].

#### REPORT OF COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Volume II—Direct Taxes, under article 151 (1) of the Constitution. [Placed in Library. See No. LT-2081/79].

12.45½ hrs.

#### PUBLIC ACCOUNTS COMMITTEE

##### SIXTY-SIXTH REPORT

SHRI ASOKE KRISHNA DUTT (Dum Dum): Sir, I beg to present the Sixty-sixth Report of the Public Accounts Committee on Action Taken